

FIR No. 159/2017  
U/S 365/367/34/376(2) (n) IPC  
PS Kotwali  
State Vs Mohit Yadav

11.06.2020

At 01.10 P.M.  
(Through Video Conferencing)

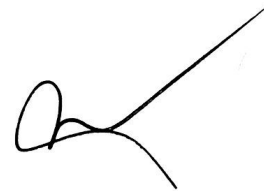
Present: Sh.M.A.Khan, Ld. Addl. PP for the State.  
Sh. Vinay Sharma, Ld. Counsel for the applicant/accused.

IO has sent in a report as per which the victim/prosecutrix has been informed about filing/pendency of the present bail application. However, prosecutrix has sought adjournment on account of Covid-19 pandemic. IO is not available personally.

In these circumstances, the present matter stands adjourned for further hearing on **16/06/2020**.

IO shall remain present on the NDOH. IO be informed accordingly for the NDOH.

As requested, let original judicial record be summoned for the NDOH.



(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020(K)

**FIR No. 113/18  
PS Pahar Ganj  
State Vs Rijesh**

**11.06.2020**

**At 12.20 P.M**

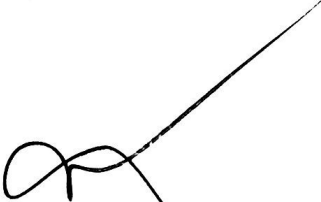
**Present: Sh.M.A.Khan, Ld. Addl. PP for the State.  
Sh. P.K.Garg, Ld. Counsel for the applicant/accused.**

Reply has been sent by the IO concerned.

Adjournment has been sought by Ld. Counsel for the applicant/accused.

At request of Ld. Counsel for the applicant/accused, put up on

**16/06/2020.**

  
**(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)**

**FIR No. 114/2020  
PS Sadar Bazar  
State Vs. Pankaj @ Nonu**

**11.06.2020**

**AT 11:10 AM**

**Present :** Sh. M. A. Khan, Ld. APP for the State.  
Sh. Sh. S. P. Sharma, Ld. Counsel for the  
applicant / accused Pankaj @ Nonu.

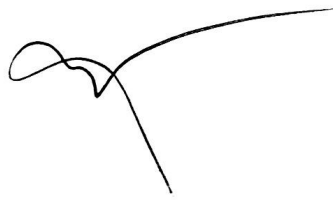
Report with respect to the previous involvement of the applicant / accused in any other case has been sent by the IO. As per the report, the applicant / accused does not seem to have been convicted in any other case.

Coming to the merits of the case, the FIR reflects that the complainant saw two persons trespassing into his house at dawn on the date of incident, whose faces were covered with handkerchiefs. The complainant told that cash amounting to Rs.5,000/-, one Keypad Mobile and some other articles have been stolen from his house at the relevant time.

The reply filed by the IO in respect of the present bail application reveals that the allegations against the applicant / accused Pankaj @ Nonu are with respect to recovery of cash of Rs. 1400 and one mobile phone.

Ld. Counsel for the applicant / accused stated that the applicant / accused Pankaj @ Nonu has not been subject to any TIPTill date, since the date of his arrest I.e 16.05.2020.

**Cotnd..P2/-**



Ld. Addl. PP for the State fairly concedes that the applicant / accused Pankaj @ Nonu shall not be subjected to any TIP since a period of 14 days has already ~~been~~ elapsed.

*The allegations against the applicant / accused are with respect to possession of stolen property (i.e. cash of Rs. 1400 and one mobile phone), which are punishable under*

*Section 411 IPC. Accused is languishing in custody since <sup>18.05.2020</sup> 10.06.2020. No purpose will be served by detaining the applicant / accused further in judicial custody. The applicant / accused Pankaj @ Nonu is admitted to bail subject to the furnishing of personal bonds in the sum of Rs. 10,000/- with one surety of the like amount before the Ld. Duty MM / Concerned Trial Court.*

*The present application u/s 439 Cr.PC for grant of bail stands disposed of accordingly.*

*Copy of this order be sent to the court of Ld. Duty MM / Concerned Trial Court as well as Jail Superintendent.*



(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020

FIR No. 113/19  
U/S 324/307/34 IPC  
PS Sadar Bazar  
State Vs. Vineet @ Mohit

11.06.2020

AT 1:25 PM (Through Video Conferencing)

**Present :** Sh. M. A. Khan, Ld. PP for the State.  
Ms. Seema Gupta, Ld. Counsel for the applicant  
/ accused through video conferencing.

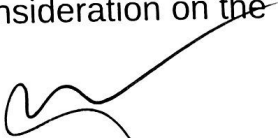
Ld. Counsel for the applicant / accused seeks interim bail in terms of the Minutes of Meeting dated 18.05.2020 issued by the High Powered Committee of the Hon'ble Delhi High Court.

Ld. APP for the State submits that "Good Conduct Report" of the applicant / accused may be called from the concerned Jail Superintendent.

In these circumstances, let "Good Conduct Report" of the applicant / accused be called from the concerned Jail Superintendent before the NDOH.

A copy of this Order be sent to the concerned Jail Superintendent by all electronic means of communication for necessary compliance.

Put up for report as well as for consideration on the present application on 17.06.2020.

  
(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020<sup>(1)</sup>

FIR No. 113/19  
324/307/34 IPC  
e-

No. 415/  
120-B IPC  
S Kotwal  
Rathore  
20

FIR No. 113/19  
U/S 324/307/34 IPC  
PS Sadar Bazar  
State Vs. Vineet Kumar

11.06.2020

AT 1:25 PM (Through Video Conferencing)

Present : Sh. M. A. Khan, Ld. PP for the State.  
Sh. Chandan Lal, Ld. Counsel for the applicant  
/ accused through video conferencing.

A report has been sent by the Jail Superintendent as to the conduct of the applicant / accused namely Vineet Kumar.

It has been conveyed by the Jail Superintendent that conduct of the applicant / accused Vineet Kumar is unsatisfactory and in fact, the applicant / accused was punished on 15.09.2019 for trying to move out of the ward without any reason or permission.

In these circumstances, the relief of interim bail in terms of the guidelines of the High Powered Committee issued vide Minutes of Meeting dated 18.05.2020 cannot be extended to the present applicant / accused namely Vineet Kumar.

***Accordingly, the present bail application u/s 439 Cr.PC stand dismissed.***

***A copy of this Order be sent to the concerned Jail Superintendent by all electronic means of communication.***

11/6

(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020

11.06.2020

Fresh interim bail application u/s 439 Cr.PC received. It be checked and registered.

At 11.15 A.M.

Present: Sh. M.A.Khan, Ld. Addl. PP for the State.  
Sh. Ashok Kumar, Ld. Counsel for the applicant/accused  
Sanjay Prakash.


Report has been filed by the Medical Office-I/C, Jail Dispensary, Central Jail No. 1, Tihar, New Delhi, as per which the medical condition of the applicant/accused is stable. Ld. Counsel for the applicant/accused seeks copy of the aforesaid report. However, since there is no infrastructure available for supply the copy of the aforesaid document, Ld. Counsel for the applicant/accused is permitted to take a picture of the photo of the aforesaid report in his mobile phone.

Present application has been moved for grant of interim bail to the applicant/accused. However, the applicant/accused does not fall within the criterion as laid down by the Hon'ble High Court of Delhi in pursuance to the minutes of the Meeting dated 18.05.2020 issued by the High Powered Committee.

At this stage, Ld. Counsel for the applicant/accused submits that he wants to withdraw the present application.

Accordingly, the present application stands dismissed as withdrawn.

File be consigned to Record Room.

  
(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

FIR No. 415/15  
U/S395/397/365/201/412/120-B IPC  
PS Kotwali  
State Vs Sunil Rathore

11.06.2020

At 11.20 A.M.

Present: Sh. M.A.Khan, Ld. Addl. PP for the State.  
Sh. Ravinder Aggarwal, Ld. Counsel for the  
applicant/accused.

Conduct report has been filed by Superintendent, Central Jail  
No. 01, Tihar, New Delhi.

At request of Ld. Counsel for the applicant/accused, put up for  
consideration on 15/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)



FIR No. 415/15  
U/S395/397/365/201/412/120-B IPC  
PS Kotwali  
State Vs Sanjeev

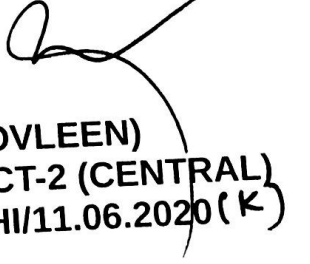
11.06.2020

At 11.20 A.M.

Present: Sh. M.A.Khan, Ld. Addl. PP for the State.  
Sh. Ravinder Aggarwal, Ld. Counsel for the  
applicant/accused.

Conduct report has been filed by Superintendent, Central Jail  
No. 01, Tihar, New Delhi.

At request of Ld. Counsel for the applicant/accused, put up for  
consideration on 15/06/2020.

  
(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

FIR No. 70/2020  
U/S 376/342 IPC  
PS Nabi Karim  
State Vs. Sunil Chhikara

11.06.2020

AT 1:05 pm (Through Video Conferencing)

Present : Sh. M. A. Khan, Ld. PP for the State.  
Sh. Kanwar Kochhar, Ld. Counsel for the  
applicant / accused (through video conferencing).

Ld. Counsel for the applicant / accused submits that the IO has supplied the copy of charge-sheet to him yesterday evening and he needs some time to go through the same before making submissions on the present bail application.

It is further submitted by Ld. Counsel for the applicant / accused that certain directions were passed by the Ld. Duty Judge on 08.06.2020, wherein it was directed that the charge-sheet in the present mater, which was filed on 10.05.2020, to be annexed with the present bail application.

In these circumstances, Incharge, Filing Counter, is directed to produce the original charge-sheet on the NDOH in case the same is still available with his office.

IO is also directed to remain present on the NDOH along with the copy of the charge-sheet. Intimation in this regard be transmitted to the IO.

Put up for consideration on the present bail application on 17.06.2020.

(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020<sup>(1)</sup>

FIR No.000271/18  
U/S 392/394/397/326/307/34 IPC  
PS DBG Road  
State Vs. Parkash @ Akash @ Chinu

11.06.2020

AT 11:30 AM

Present : Sh. M. A. Khan, Ld. APP for the State.  
None for the applicant / accused, despite repeated calls.

In these circumstances, the present interim bail application stands adjourned for consideration for 17.06.2020.

(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020

AT 12:20 PM

At this stage, Sh. P. K. Garg, Ld. Counsel for the applicant / accused has appeared. He stated that one other matter is listed for 16.06.2020 and requests for a change of date of hearing from 17.06.2020 to 16.06.2020.

In the interest of justice, request is allowed and the NDOH is changed to 16.06.2020 (as requested by Ld. counsel).

Next Date i.e. 17.06.2020 stands cancelled.

(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020 (1)

**FIR No. 198/2019  
U/S 307/397/412/34 IPC  
PS Kashmere Gate  
State Vs Aamir Hussai**

**11.06.2020**

**At 01.35 P.M.  
(Through Video Conferencing)**

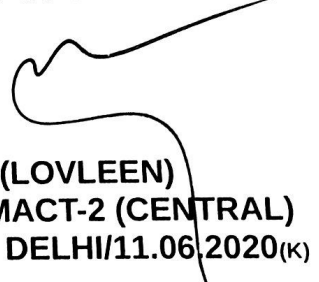
**Present: Sh.M.A.Khan, Ld. Addl. PP for the State.**

At the request of Ld.Counsel for the applicant/accused, the file is taken up through Video Conferencing. However, Ld. Counsel for the applicant/accused could not attend the video conference despite repeated attempts.

In these circumstances, the matter stands adj for **15/06/2020**.

Ld. Counsel for the applicant/accused be informed about the

NDOH.

  
**(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020(κ)**

FIR No. 90/18  
U/S 326/324/506/34 IPC  
PS Pahar Ganj  
State Vs. CCL Nakul

11.06.2020

AT 11:30 AM

Present : Sh. M. A. Khan, Ld. PP for the State.  
None for the applicant.

A report dated 10.06.2020 has been sent by Jail Superintendent, as per which, the applicant Yogesh @ Choch has already been released on 10.06.2020.

*In these circumstances, the present application is disposed off being infructuous.*

*File be consigned to the record room.*

  
(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020

FIR No. 426/17  
U/S 392/394/397/411/201/34  
PS Kashmere Gate  
State Vs Siddharth & Ors

11.06.2020

Fresh interim bail application u/s 439 Cr.PC received. It be checked and registered.

At 12.10 P.M.

Present: Sh.M.A.Khan, Ld. Addl. PP for the State.  
None for the applicant/accused.

Reply to the bail application has been sent by the IO.

None appeared on behalf of the applicant/accused despite repeated calls since morning.

Put up for further proceedings on 18/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

Again at 02.10 P.M

At this stage, Sh. Amresh Kumar, Ld. Counsel for the applicant/accused has appeared. He has been apprised of the proceedings held earlier in the day.

Put up on date already fixed i.e 18/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

FIR No. 427/17  
U/S 392/397/411/201/34 IPC  
PS Kashmere Gate  
State Vs Siddharth & Ors

11.06.2020

Fresh interim bail application u/s 439 Cr.PC received. It be checked and registered.

At 12.10 P.M.

Present: Sh.M.A.Khan, Ld. Addl. PP for the State.  
None for the applicant/accused.

Reply to the bail application has been sent by the IO.

None appeared on behalf of the applicant/accused despite repeated calls since morning.

Put up for further proceedings on 18/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

Again at 02.10 P.M

At this stage, Sh. Amresh Kumar, Ld. Counsel for the applicant/accused has appeared. He has been apprised of the proceedings held earlier in the day.

Put up on date already fixed i.e 18/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

11.06.2020

Fresh interim bail application u/s 439 Cr.PC received. It be checked and registered.

At 12.10 P.M.

Present: Sh.M.A.Khan, Ld. Addl. PP for the State.  
None for the applicant/accused.

Reply to the bail applicant has been sent by the IO.

None appeared on behalf of the applicant/accused despite repeated calls since morning.

Put up for further proceedings on 18/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

Again at 02.10 P.M

At this stage, Sh. Amresh Kumar, Ld. Counsel for the applicant/accused has appeared. He has been apprised of the proceedings held earlier in the day.

Put up on date already fixed i.e 18/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)



FIR No. 427/17  
U/S 392/397/411/201/34 IPC  
PS Kashmere Gate  
State Vs Salman & Ors

11.06.2020

Fresh interim bail application u/s 439 Cr.PC received. It be checked and registered.

At 12.10 P.M.

Present: Sh.M.A.Khan, Ld. Addl. PP for the State.  
None for the applicant/accused.

Reply to the bail application has been sent by the IO.

None appeared on behalf of the applicant/accused despite repeated calls since morning.

Put up for further proceedings on 18/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

Again at 02.10 P.M

At this stage, Sh. Amresh Kumar, Ld. Counsel for the applicant/accused has appeared. He has been apprised of the proceedings held earlier in the day.

Put up on date already fixed i.e 18/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

FIR No. 207/2019  
U/S 392/394/397/34 IPC  
PS Nabi Karim  
State Vs. Prince @ Nikki

11.06.2020

Fresh interim bail application u/s 439 Cr.PC received. It be checked and registered.

AT 11:55 AM

Present : Sh. M. A. Khan, Ld. PP for the State.  
Sh. Yash Kumar, Ld. Counsel for the applicant / accused Prince @ Nikki.

Reply to the present interim bail application has been filed by the IO.

Submissions heard.

The allegations in the FIR are that the applicant/ accused Prince @ Nikki robbed a sum of Rs. 10,000/- from the complainant after inflicting 2 – 3 sharp wounds on the face of the complainant. The said allegations are serious in nature. The report filed by the IO reveals that the

applicant / accused has been previously convicted in two cases of Arms Act and one case u/s 379 / 382 IPC.

***In the facts and circumstances of the present case and the fact that the applicant / accused does not fall within the criteria laid down by the Hon'ble Delhi High Court vide Minutes of the Meeting dated 18.05.2020, the applicant / accused is not entitled to be released on bail.***

***Accordingly, the present interim bail application u/s 439 Cr.PC stand dismissed.***

***A copy of this Order be sent to the concerned Jail Superintendent by all electronic means of communication.***

(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020 (1)

11.06.2020

Fresh application for extension of interim bail received. It be checked and registered.

AT 11:55 AM (Through Video Conferencing)

Present : Sh. M. A. Khan, Ld. APP for the State.  
Sh. Naresh Kumar, Ld. Counsel for the  
applicant / accused through Video Conferencing.

The present application has been moved for the extension of the interim bail granted to the applicant / accused vide order dated 02.05.2020 by Ld. Duty Judge.

The ground of extension of interim bail as submitted by Ld. Counsel for the applicant / accused is that the accused is suffering from fever and is currently in self isolation at his home.

It is further submitted that the applicant / accused has been undergoing treatment <sup>from</sup> at Navjeevan Hospital. Copies of medical record have been placed on record along with the present application.

It is further stated by Ld. Counsel for the applicant / accused that he (applicant / accused) was released from the Jail on 29.05.2020.

Ld. Addl. PP submits that the Medical Records of the applicant / accused be got verified before the extension of interim bail.

Contd..P2/-



-2-

In the facts and circumstances and in view of the prevailing COVID-19 pandemic, it would be appropriate that the interim bail of the applicant / accused, which is going to expire on 12.06.2020 i.e. tomorrow, is extended for a period of further 10 days. In the meantime, SHO concerned shall get the medical records of applicant / accused verified.

A copy of this order along with the copies of the medical records of the applicant / accused be sent to the SHO concerned for compliance.

A copy of this order be also sent to Jail Superintendent concerned.

Put up on 22.06.2020.



**(LOVLEEN)**  
**PO MACT-02 (CENTRAL)**  
**DELHI/11.06.2020**

11.06.2020

Fresh application for extension of interim bail received. It be checked and registered.

AT 11:55 AM (Through Video Conferencing)

Present : Sh. M. A. Khan, Ld. APP for the State.  
Sh. Naresh Kumar, Ld. Counsel for the  
applicant / accused through Video Conferencing.

The present application has been moved for the extension of the interim bail granted to the applicant / accused vide order dated 19.05.2020 by Ld. Duty Judge.

The ground of extension of interim bail as submitted by Ld. Counsel for the applicant / accused is that the accused is suffering from fever and is currently in self isolation at his home.

It is further submitted that the applicant / accused has been undergoing treatment <sup>from an</sup> at Navjeevan Hospital. Copies of medical record have been placed on record along with the present application.

It is further stated by Ld. Counsel for the applicant / accused that he (applicant / accused) was released from the Jail on 29.05.2020.

Ld. Addl. PP submits that the Medical Records of the applicant / accused be got verified before the extension of interim bail.

Contd..P2/-

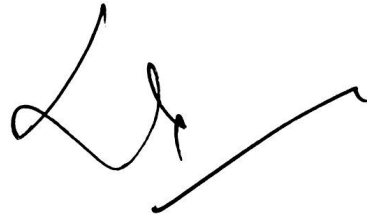


In the facts and circumstances and in view of the prevailing COVID-19 pandemic, it would be appropriate that the interim bail of the applicant / accused, which is going to expire on 12.06.2020 i.e. tomorrow, is extended for a period of further 10 days. In the meantime, SHO concerned shall get the medical records of applicant / accused verified.

A copy of this order along with the copies of the medical records of the applicant / accused be sent to the SHO concerned for compliance.

A copy of this order be also sent to Jail Superintendent concerned.

Put up on 22.06.2020.



**(LOVLEEN)**  
**PO MACT-02 (CENTRAL)**  
**DELHI/11.06.2020**

FIR No. 0004/2016  
U/S 20 NDPS Act  
PS Crime Branch  
State Vs. Inayat Hassan

11.06.2020

Fresh application for urgent hearing of the interim bail application u/s 439 Cr.PC received. It be checked and registered.

AT 11:55 AM

Present : Sh. M. A. Khan, Ld. PP for the State.  
Sh. Manish Kumar, Ld. Counsel for the applicant / accused Inayat Hassan.

Ld. Counsel for the applicant / accused Inayat Hassan submits that he wants to withdraw the present application.

Let signatures and statement of Ld. Counsel for the applicant/ accused be taken on the margin of the application in this regard.

*In view of the same, the present application stands dismissed as withdrawn.*

*Be consigned to Record Room.*

(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020

AT 12:45 PM

At this stage, reply on behalf of the IO SI Vinod Kumar has been received. Same is taken on record.

(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020<sup>(1)</sup>

FIR No. 303/19  
U/S 419/420 IPC  
PS Crime Branch  
State Vs Pradeep Kumar Kattamuri

11.06.2020

Fresh interim bail application received. It be checked and registered.

At 12.15 P.M.

Present: Sh.M.A.Khan, Ld. Addl. PP for the State.  
Sh. Gopal Sharma, Ld. Counsel for the applicant/accused.

Reply to the bail application has been sen by the IO which reveals that chargesheet has already been filed in the present case.

Let copy of chargesheet be summoned for 15/06/2020. *IO to take*

*steps accordingly.*

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)



FIR No. 155/18  
U/S 394/397/304/34 IPC & 25/27/54/459 Arms Act  
PS DBG Road  
State Vs. Vinay

11.06.2020

Fresh interim bail application received. It be checked and registered.

AT 11:40 AM

Present : Sh. M. A. Khan, Ld. PP for the State.  
None for the applicant.

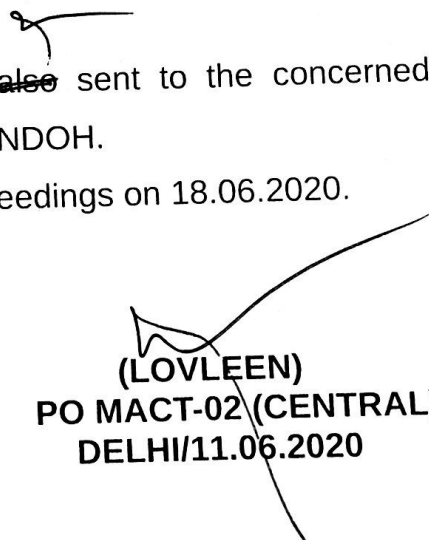
Reply to the present interim bail application has been sent the IO.

Some clarifications are required from the IO.

Accordingly, IO is directed to appear in person on the NDOH.

Let Court notice be ~~also~~ sent to the concerned SHO/ IO for personal appearance for NDOH.

Put up for further proceedings on 18.06.2020.

  
(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020

FIR No. 317/17  
PS Pahar Ganj  
State Vs. Manish Kumar

11.06.2020

Fresh application for extension of interim bail  
u/s 439 Cr.PC received. It be checked and registered.

AT 11:45 AM

Present : Sh. M. A. Khan, Ld. PP for the State.  
Sh. Pulkit Jain, Ld. Counsel for the applicant /  
accused.

Let reply / report with respect to the present  
application u/s 439 Cr.PC for extension of interim bail filed on  
behalf of the applicant / accused Manish Kumar be called from the  
SHO concerned for 15.06.2020.

Put up for report on 15.06.2020.



(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020

FIR No. 41/2018  
U/S392/397/411/34 IPC  
PS Kashmere Gate  
State Vs Sanjeev

11.06.2020

Fresh bail application received. It be checked and registered.

At 11.50 A.M.

Present: Sh. M.A.Khan, Ld. Addl. PP for the State.  
Sh. Fakhruddin, Ld. Counsel for the  
applicant/accused.

Reply to bail application has been filed by IO.

At request of Ld. Counsel for the applicant/accused, put up for  
consideration on **12/06/2020**.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

FIR No. 089/2019  
U/S 364A/323/34 IPC  
PS Jama Masjid  
State Vs Sazid

11.06.2020

Fresh bail application u/s 439 Cr.PC received. It be checked and registered.

At 01.30 P.M.  
(Through Video Conferencing)

Present: Sh.M.A.Khan, Ld. Addl. PP for the State.  
Sh. Lalit Kumar Mavi, Ld. Counsel for the  
applicant/accused Sazid.

Report has been sent by the IO concerned. Perused the same.

At this stage, it is submitted by Ld. Counsel for the applicant/accused that Co-accused have already been granted bail. However, the said submission does not find <sup>any</sup> mention in the report filed by the IO.

Let IO to appear in person on 12/06/2020.

Information be transmitted to the IO concerned electronically for the NDOH.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020(K)

FIR No. 215/16  
U/S 392/397 IPC  
PS Chandni Mahal  
State Vs Naeem @ Chuha

11.06.2020

registered. Fresh interim bail application received. It be checked and

At 12.25 P.M.

Present: Sh. M.A.Khan, Ld. Addl. PP for the State.  
None for the applicant/accused.

Reply to the bail application has been sen by the IO.

None appeared on behalf of the applicant/accused despite  
repeated calls since morning.

Put up for further proceedings on 18/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020 (K)

11.06.2020

Fresh bail application u/s 438 Cr.PC received. It be checked and registered.

At 11.55 A.M.

Present: Sh. M.A.Khan, Ld. Addl. PP for the State.  
Sh. Manish Gupta, Ld. Counsel for the applicant/accused.

Reply to bail application has been sent by the IO.

Let report be filed by the SHO in compliance of the directions passed by the Hon'ble Delhi High Court in *CrI. No. 1474/20 titled as Miss. G. (Minor) Vs. State of NCT of Delhi & Anr Decided on 05.06.2020*, before the NDOH.

Put up for filing of report as well as for consideration on 17/06/2020.

Copy of this order be sent to SHO concerned for compliance.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020(K)

Again at 12.30 P.M

At this stage, victim (named in the FIR ) has appeared. She has been apprised of the proceedings held earlier in the day. She is directed to appear in person on the NDOH.

Put up on date already fixed i.e 17/06/2020.

(LOVLEEN)  
PO, MACT-2 (CENTRAL)  
DELHI/11.06.2020(K)

FIR No. 07/2017  
U/S 302/120-B/328/34 IPC  
PS Sadar Bazar  
State Vs. Prem Singh

11.06.2020

Fresh interim bail application u/s 439 Cr.PC  
received. It be checked and registered.

AT 11:55 AM

Present : Sh. M. A. Khan, Ld. PP for the State.  
None for the applicant / accused, despite  
repeated calls.

In these circumstances, the present interim bail  
application stands adjourned for consideration for 18.06.2020.

(LOVLEEN)  
PO MACT-02 (CENTRAL)  
DELHI/11.06.2020